

High Court of Jammu and Kashmir at Jammu

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

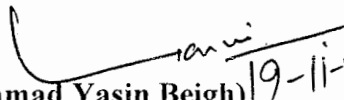
NOTIFICATION

No: 184 Dated: 19-11-2020

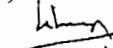
It is hereby notified that the below mentioned Advocates on having surrendered their Certificates of Enrolment and voluntarily suspended their practice, as such their Enrolment Certificates are kept in abeyance with effect from the dates shown against each:-

S.No	Name of Advocate	Date of Surrender	Enrollment No. & Date
1.	Ms. Minnie Gupta D/O Sh. Purshottam Gupta R/O 130-Sector-5, Trikuta Nagar, Jammu	02.09.2020	JK-658/10 Dt.05.06.2020
2	Mr. Sandeep Sharma S/O Madan Lal Sharma R/O Sampuran Pur Kullian, Jammu	24.09.2020	JK-60/13 Dt.20.02.2013
3	Ms. Shayesta Nazir D/O Nazir Ahmad Jan R/O Jaan Mohalla, Sonerwani, Bandipora	13.10.2020	JK-542/2013 Dt.17.09.2013
4	Ms. Mahajabeen Akhter D/O Ghulam Mohamad R/O Bagga P/O Sarh Tehsil Mahore, District Reasi	09.11.2019	JK-29/2016 Dt.10.02.2016
5	Shazia Choudhary D/O Mohammed Majeed Choudhary R/O Dhammi Behra Nagarota, Jammu A/P H.No.122-F, Gujjar Nagar, Jammu	18.11.2020	JK-247/2016 Dt.30.05.2016

By Order.


(Mohammad Yasin Beigh) 19-11-2020
Registrar (Adm.)

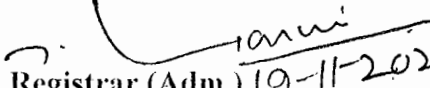
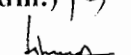
No: 16228-41/LP Dated: 19-11-2020


19/11/20

Copy to the: -

1. Registrar Judicial, High Court Wing Jammu/Srinagar.
2. Principal District & Sessions Judge, Jammu/Bandipora/Reasi.
3. Secretary, Bar Council of India, New Delhi.
4. President J&K High Court Bar Association, Jammu/Srinagar.
5. President District Bar Association, Bandipora/Reasi.
6. Manager Government Press, Jammu for publication in the next issue of the Govt. Gazette.
7. CPC, e-Courts, High Court of J&K, Jammu with the request to upload the same on the official website of J&K High Court for information of all the concerned.
8. Mr. _____

.....for information.


Registrar (Adm.) 19-11-2020

19/11/20